

dra college of Agriculture under the University.

- (v) Transfer of 15 acres of land, on lease to the Sangathan for construction of school building, staff, quarters, play fields and hostels.

### STATEMENT

Kendriya Vidyalayas are opened at places having a concentration of at least 1000 Central Government employees and when to begin with there are at least 200 children (500 in the case of big cities) willing to be enrolled in different classes of the proposed Vidyalaya. The proposals for opening the Vidyalayas are to be sponsored by Ministries or Departments of Government of India, State Governments, Admn. of Union Territories, organisations of employees belonging to the eligible categories, who should agree to provide the following facilities:

- (i) 15 acres of land free of cost or on nominal cost.
- (ii) Temporary accommodation to run the Kendriya Vidyalaya till Kendriya Vidyalaya Sangathan is able to construct its own accommodation.
- (iii) Provision of residential accommodation to at least 50% of the staff where alternative accommodation may not be available within reasonable distance from the school.

2. Besides, Kendriya Vidyalayas are opened in Project Sector in places of public sector undertakings a Government of India or institutions of higher learning if:

- i) adequate number of children are available
- ii) infrastructural facilities are available as above with cent percent residential accommodation for staff of Kendriya Vidyalaya; and
- iii) the undertakings/institutions agree to meet all recurring and non-recurring expenditures on the Vidyalayas.

### Functioning of University of Hyderabad

\*648. SHRI KAILASH MEGHWAL: Will the PRIME MINISTER be pleased to state:

(a) whether any complaint/memorandum has been received by Government in respect of the mal-functioning of the University of Hyderabad;

(b) if so, the details of allegations and charges listed in them; and

(c) the action taken so far or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). Government has received a number of representations in regard to the affairs of the University of Hyderabad. The major allegations contained in these representations relate to harassment and victimisation of some members of staff by the Vice-Chancellor; violation of University Grants Commission guidelines in appointment of teachers; non-adherence to prescribed qualification and irregularities in recruitment to certain posts; favouritism in award of contracts for construction work on campus; irregular admissions; financial improprieties, etc. It was decided to examine whether there was any case for instituting a Visitorial enquiry into the affairs of the Uni-

versity. After due examination it was felt that there was no such case.

[*Translation*]

#### **Ex-Servicemen Welfare Fund**

\*649. PROF. RASA SINGH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the allocation made by Government to the Welfare Fund for ex-servicemen during the last two years, State-wise:

(b) the amount spent therefrom and the approximate number of ex-servicemen benefitted thereby;

(c) whether Government propose to increase the allocation in the Welfare Fund for ex-servicemen, in view of the rising prices; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) The Central Government does not make allocations to the Welfare Funds for ex-servicemen maintained by the State Governments. The State Governments have a corpus of Special Funds for the welfare of ex-servicemen. The interest earned by the investment of such corpus funds is utilised by the State Governments to meet expenditures regarding the welfare of ex-servicemen. Proposals for the augmentation of the corpus of these Special Funds maintained by the States are considered and suitable assistance is released from the National Defence Fund, on the basis of equal contributions by the concerned State Governments. No such contributions have been made from the National Defence Fund during the last two years.

(b) to (d). Do not arise in view of answer

to (a) above.

[*English*]

#### **Expenditure of Entrepreneurship Development Schemes**

\*650 SHRI ERA ANBARASU:  
SHRI MANORANJAN  
BHAKTA:

Will the PRIME MINISTER be pleased to state:

(a) whether any expenditure has been incurred on various entrepreneurship development schemes under the National Science and Technology Entrepreneurship Development Board in 1988-89;

(b) if so, the detail thereof;

(c) whether Government propose to enhance the allocation during 1990-91; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): (a) and (b). Yes, Sir.

The total expenditure on various activities of the National Science and Technology Entrepreneurship Development Board amounted to a figure of Rs. 166.1 lakhs in 1988-89. This amount was spent on two major activities, namely, Entrepreneurship Training and associated activities (Rs. 101.60 lakhs), and support to Science and Technology Entrepreneurs Parks (STEPs) (Rs. 64.50 lakhs).

(c) and (d). Yes Sir, the increase in allocation is due to greater emphasis on activities related to employment generation on a low cost basis. The total budget allocation for 1990-91 is Rs. 3.51 crores. The break-